

**Central Administrative Tribunal  
Principal Bench**

**RA No.128/2016  
in  
OA No.1804/2016**

New Delhi, this the 1<sup>st</sup> day of August, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Baljeet Singh Chhabra  
S/o Late H. S. Chhabra  
Aged about 54 years,  
R/o D-166, Sector-18,  
Rohini, Delhi 110 089.  
Working as Dy. Director General  
NSSO (FOD), 1/3, N. S. Road,  
Malda, West Bengal 732101.

... Applicant.

(By Advocate : Shri K. M. Singh for Shri A. S. Singh)

Versus

1. Union of India  
Ministry of Statistics & Programme Implementation  
Sardar Patel Bhawan,  
Sansad Marg,  
New Delhi 110 001  
Through : The Secretary
2. Union Public Service Commission  
Dholpur House, Shahjahan Road,  
New Delhi 110 011.  
Through : The Secretary
3. Ms. Vishu Maini (DOB: 19.03.1959)  
Working as Dy. Director General  
(respondent No.3 to be served  
through Respondent No.1 herein) .... Respondents.

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman :**

This review application has been filed seeking review of judgment dated 20.05.2016 passed in OA No.1804/2016.

2. It is stated that there is an error apparent on the face of aforesaid judgment to the extent that in Para 4 of the judgment it is stated that the applicant had earlier come to this Tribunal in OA No.917/2010 whereas

the applicant has neither approached this Tribunal earlier on any occasion through any OA including OA No.917/2010, nor any such averment has been made in the main OA.

3. The aforesaid ground, even if accepted, will not have any impact insofar as the direction issued in the judgment is concerned, as vide the judgment under review the only direction issued was to consider the representation of the applicant. However, keeping in view the averments made in this application, judgment under review needs to be clarified.

4. The applicant has mentioned that OA No.917/2010 was, in fact, filed by one Dr. Vishnu Kant Srivastava. In this view of the matter, the sentence, "The applicant had earlier come to this Tribunal in OA-917/2010 which came to be disposed of vide order dated 06.08.2010" in para 4 of the judgment shall be substituted by the following:-

"Earlier one Dr. Vishnu Kant Srivastava had approached this Tribunal in OA No.917/2010 which came to be disposed of vide order dated 06.08.2010."

The judgment under review shall be deemed to have been rectified accordingly.

5. With the above clarification, the RA stands disposed of.

**(K. N. Shrivastava)**  
**Member (A)**

**(Permod Kohli)**  
**Chairman**

/pj/